

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 231 of 1997.

DATE OF DECISION..... 17.12.1998.
(At Agartala)

Smt. Lila Chakraborty.

(PETITIONER(S))

Mr. B. Das.

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Sri A.K. Choudhury, Addl.C.G.S.C

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 231 of 1997.

Date of Order : This the 17th Day of December, 1998.
(At Agartala)

Justice Shri D.N.Baruah, Vice-Chairman.

Shri G.L.Sanglyine, Administrative Member.

Smt. Lila Chakraborty
C/O Sri Saroj Roy,
Ganaraj Choumuhanji,
Lakshmi Narayanbari Road,
Banamalipur, P.O. Agartala,
Tripura.

... Applicant.

By Senior Advocate Sri B.Das.

- Versus -

1. Union of India,
represented by the Secretary
to the Govt. of India,
Ministry of Communications,
New Delhi.

2. The Telecom. District Manager,
Tripura Division,
Agartala.

3. The Superintendent,
Telegraph Traffic,
Tripura Division,
Agartala.

... Respondents.

By Advocate Sri A.K.Choudhury, Addl.C.G.S.C

O R D E R

BARUAH J. (V.C.)

In this application the applicant has challenged Annexure-Q order dated 12.9.1997 by which the applicant was deputed to D.T.O., Kailashahar for 30 days with effect from 17.9.1997. The facts for the purpose of disposal of this application are :-

The applicant was at the material time working as Telegraph Master (Technical). She was sent on deputation to Telegraph Office, Kailashahar to work there for a period of 10 days. She did not comply with the order and instead she submitted a representation. During the pendency of the

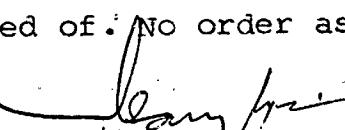
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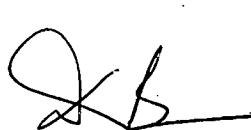
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representation the period expired. The representation was not disposed of. However, she was allowed to resume duty at Agartala in the office of the Superintendent of Telegraph. The period of her absence was also treated as on duty and salary had been paid. By yet another order dated 23.7.1997 she was again directed to go on deputation in the interest of public service for a period of 30 days. She did not comply with this order also. On the other hand she submitted representation. This representation was also not disposed of. The authority on the other hand awarded a punishment to the applicant by order dated 14.8.1997 on the ground that she did not comply with the instructions given to her from time to time and deliberately did not join at Telegraph Office, Kailashahar. In the present application the applicant has challenged Annexure-Q order dated 12.9.1997 by which she was released from the afternoon of 15.9.1997 with a direction to report to D.T.O., Kailashahar. On receipt of this order she submitted a representation to the Superintendent Telegraph Traffic, Tripura Division, Agartala. The period of deputation as directed by Annexure-Q order has since been expired and for that the application has become infructuous.

2. Heard Mr B.Das, learned Sr. counsel appearing on behalf of the applicant and Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents. Mr Das submits that the appeal against the penalty imposed has not yet been disposed of. This is however not the subject matter of the present application. However, we hope and trust that the respondents may dispose of the appeal as early as possible.

With the above observation, the application is disposed of. No order as to costs.


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER


(D.N.BARUAH)
VICE CHAIRMAN